



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 7th September 1936.

No. 3812-P.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

POLICE.

Simla, the 3rd August 1936.

No. F. 25/8/36.—The following amendment to the Statutes establishing the "The King's Police Medal" is published for general information.

"The King's Police Medal."

The King has been pleased to issue a Warrant under His Majesty's Royal Sign Manual to the following effect:—

"Edward R. I.

Edward The Eighth, by the Grace of God of Great Britain, Ireland and the British Dominions beyond the Seas KING, Defender of the Faith, Emperor of India, to all to whom these Presents shall come:

Greeting!

Whereas His late Majesty King Edward the Seventh did by Warrant under His Royal Sign Manual, bearing date the seventh day of July, one thousand nine hundred and nine, institute and create a new medal to be styled the King's Police Medal:

And whereas the said Royal Warrant was amended by Warrants under the Sign Manual of His late Majesty King George the Fifth

bearing date respectively the third day of October, one thousand nine hundred and sixteen; the first day of October, one thousand nine hundred and thirty and the twelfth day of December, one thousand nine hundred and thirty-three :

And whereas We are desirous of further amending the third clause of the Royal Warrant of the seventh day of July, one thousand nine hundred and nine as altered by the Royal Warrant of the twelfth day of December, one thousand nine hundred and thirty-three :

Now know ye that We do by these Presents for Us, Our Heirs and Successors abrogate the third clause of the said Royal Warrant of the twelfth day of December, one thousand nine hundred and thirty-three, and in lieu thereof substitute the following clause :—

Thirdly.—It is ordained that the Medal shall only be awarded to those of Our Faithful Subjects who have either performed acts of exceptional courage and skill or exhibited conspicuous devotion to duty as members of a recognised Police Force or of a properly organised Fire Brigade within Our United Kingdom of Great Britain and Northern Ireland Our Indian Empire or any of Our Colonies or any territory under Our protection or jurisdiction not being administered by Us in Our Government in any other part of Our Dominions; or within any other part of Our Dominions Our Government whereof has signified its desire that the Medal should be awarded under the provisions of this Our Warrant to members of any such Force or Brigade within such part, or within any territory under Our Protection or jurisdiction being administered by Us in such Government; and that such award shall be made only on a recommendation to Us by Our Principal Secretary of State for the Home Department.

Given at Our Court at St. James's the twenty-fifth day of May, 1936; in the First Year of Our Reign.

By His Majesty's Command,
JOHN SIMON.

M. G. HALLETT,
Secy. to the Govt. of India.

The 7th September 1936.

No. 3814-P.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

A. F. W. DIXON,
Offg. Chief Secretary to Government.

POLICE.

Simla, the 24th June 1936.

No. F. 123/III/34.—Corrigendum.—In the Home Department notification no. F. 123/III/34-Police, dated the 11th June 1936, published on pages 788-91 of the Gazette of India (Part I), dated the 13th June 1936—(i) in the description of the 'Breeches' to be worn with Review Order, for the word 'buskin' read 'buck-skin'; (ii) in the description of the peak of the cap to be worn by Deputy Inspectors General and Superintendents in receipt of basic pay of Rs. 950 a month and over, etc., for the word 'deak' read 'peak'.

M. G. HALLETT,

Secy. to the Govt. of India.

The 8th September 1936.

No. 3867—7 of 36-P.—The following notification issued by the Government of India, Home Department, is republished for general information.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

POLICE.

Simla, the 13th August 1936.

No. F. 114/6/35.—The following amendment made by His Excellency the Viceroy and Governor General of India in the regulations relating to the award of the Indian Police Medal (published with the Home Department Notification no. F. 25/VI/30-Police, dated the 26th May 1932) is published for general information, namely :—

In clause (ii) of regulation (d) of the said regulations, for the words '1st of October' the words '15th of July' shall be substituted.

M. G. HALLETT,

Secy. to the Govt. of India.

The 9th September 1936.

No. 932-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government

The 3rd July 1936.

No. 1203.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled "Malapalle" (revised edition) written by Unnava Lakshminarayana of Guntur

and published by Andhragrandhamala, Madras, and all other documents containing copies, reprints or translations of, or extracts from, the said book inasmuch as it contains matter of the nature described in section 4 (1) of the said Act, as amended by section 16 of the Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

By order of the Governor in Council,

T. G. RUTHERFORD,

Secretary to Government, Madras,
Home Department.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 3rd September 1936.

No. 3346-Com.—The following notification of the Government of India in the Department of Commerce as corrected up-to-date is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TARIFFS.

The 13th December 1924.

No. 24-T. (7) (corrected up-to-date).—In exercise of the powers conferred by section 5 of the Indian Tariff Act, 1894 (VIII of 1894), the Governor General in Council is pleased to declare *Siam to be foreign* territory for the purpose of the said section and to direct that a duty of customs at the rate prescribed by or under the said Act in respect of any of the following articles when imported into a port in British India shall be leviable on any such article when imported by land from Siam:—

1. Saccharine (except in tablets).
2. Saccharine tablets.
3. Cigars and cigarettes.
4. All other sorts of tobacco, manufactured.
5. Matches—
 - (i) In boxes containing on the average not more than 100 matches.
 - (ii) In boxes containing on the average more than 100 matches.
6. Undipped splints such as are ordinarily used for match making.
7. Veneers such as are ordinarily used for making match boxes, including boxes and parts of boxes made of such veneers.
8. Silk mixtures.

9. Silk piece-goods and other manufactures.
10. Silver coin and bullion.
11. Cotton piece-goods.
12. Mechanical lighters.
13. Raw silk.
14. Teak timber.

D. T. CHADWICK,

Secretary to the Government of India.

The 4th September 1936.

No. 3397—IC-25/36-Com.—The following notifications, published by the Government of India in the Finance Department (Central Revenues), are republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

New Delhi, the 15th February 1936.

No. 14.—In exercise of the powers conferred by section 134 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), no. 52 Customs, dated the 19th October 1935, namely:—

In the said notification, for the words "the port of Pondicherry or the port of Karikal" the words "the ports of Pondicherry, Karikal or Colombo" shall be substituted.

New Delhi, the 15th February 1936.

No. 15.—In exercise of the powers conferred by section 49 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), no. 53 Customs, dated the 19th October 1935, namely:—

In the said notification, for the words "the port of Pondicherry or the port of Karikal" the words "the ports of Pondicherry, Karikal or Colombo" shall be substituted.

New Delhi, the 15th February 1936.

No. 16.—In exercise of the powers conferred by section 111 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in

the Finance Department (Central Revenues), no. 54-Customs, dated the 19th October 1935, namely :—

In the said notification, for the words "to the French Settlements of Pondicherry or Karikal" the words "to the French Settlements of Pondicherry or Karikal or to the port of Colombo" shall be substituted.

W. W. NIND,

Joint Secy. to the Govt. of India.

The 5th September 1936.

No. 3421—1J-14/35-Com—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, the 15th August 1936.

No. 2-A (7)/36.—With reference to this Department's notification no. 35 (4)-T. & E. (R.A.), dated the 24th August 1935, it is hereby notified that in exercise of the powers conferred by rule 16 of the Auditor's Certificates Rules, 1922, the Governor General in Council has been pleased to restore to the Register of Accountants, with effect from the 1st July 1936, the name of the following gentleman, namely :—

Mr. Kshitish Chandra Sarkar,

3-A, Library Road, Kalighat,
Calcutta.

H. DOW,

Addl. Secy. to the Govt. of India.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

The 1st September 1936.

No. 10-R.—The following draft amendments of rule 1 of Order XXI of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), which are proposed to

be made by the High Court of Judicature at Patna under section 122 of the said Code are published for the information of persons are likely to be affected thereby. The draft amendments will be taken into consideration on or after the 5th October 1936, and any objection or suggestion relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

By order of the High Court,

J. G. SHEARER,

Registrar.

(1) For Order XXI, Rule 1, Civil Procedure Code, *substitute* the following :—

(i) All money payable under a decree or order shall be paid as follows, namely—

(a) by deposit in or by special postal money order to the court whose duty it is to execute the decree or order; or

(b) out of court to the decree-holder; or

(c) otherwise as the court which makes the decree or order shall direct.

(ii) Where a judgment-debtor makes any payment under clause (a) of sub-rule (i), he may give notice thereof to the decree-holder—

(a) either through the Court, on payment of the fees laid down in the rules framed by the High Court under clause (i) of section 20 of the Court-fees Act, 1870, or

(b) notwithstanding anything contained in Order XLVIII, rule 2, by registered post direct.

Where interest is payable under the decree or order, such notice shall, if duly proved, operate as a bar to the accrual of such interest, upon the amount so paid, after the date of receipt of such notice by the decree-holder.